

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP/CA No. 1236/2016

IN THE MATTER OF:

Nitin Khandelwal

.... APPLICANT / PETITIONER

Vs

Maini Construction Equipments Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of IBC - 433(e) & 434

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. H.L. Tiku, Senior Advocate with Ankit
Sibbal and Mr. Rohit Kr. Yadav, Advocates

For the Respondent(s):-

ORDER

Let reply be filed within two days with a copy in advance to the learned
counsel for the Resolution Professional.

List for arguments on 23.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)